## GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:808
ANSWERED ON:27.11.2012
REMUNERATIVE PRICE FOR AGRICULTURAL PRODUCE
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## Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the farmers have received remunerative price for their produce under the agricultural price policy keeping in view the high inflation during each of the last three years and the current year;
- (b) if so, the details thereof, State-wise including Odisha;
- (c) if not, the reasons therefor;
- (d) whether the Price Support Scheme (PSS) for procurement of oilseeds, pulses and cotton has been implemented across the country;
- (e) if so, the details of procurement of farmers' produce under the said scheme when the prices of the produce fell below the Minimum Support Price (MSP) during the said period; and
- (f) the other corrective steps taken/being taken by the Government to provide adequate price to farmers for their produce?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) to (d): The Government fixes Minimum Support Prices (MSP) for the crops covered under the MSP to ensure a minimum return to farmers. However, farmers are free to sell in open market if it offers a higher price than MSP. The MSP announced by the Government is applicable uniformly all over the country.

The Government ensures MSP through procurement operations undertaken by the Central, State and Cooperative agencies in the States. In addition State Governments have been alerted from time to time to ensure MSP to farmers.

(e): The procurement carried out by the National Agricultural Cooperative Marketing Federation (NAFED) for oilseeds, pulses and cotton, and the Cotton Corporation of India (CCI) for cotton are given below:-

Crops 2009-10 2010-11 2011-12

Pulses (In Metric Tonnes) Nil 457.66 1.57 Oil seeds (In Metric Tonnes) 68578 34225 343 Cotton (In thousand bales) 583.45 0.15 7.58

(f): To provide competitive and alternative choices to the producers for sale of their produce directly to the consumers/processing industries etc. a model Agricultural Produce Marketing (Development and Regulation) Act, 2003 has been circulated for its adoption by States/UTs. The model Act provides for direct marketing, contract farming and setting up of markets in private and cooperative sector etc. It also provides for setting up of farmers/consumers markets, special commodity markets etc.